

GOVERNMENT OF JAMMU AND KASHMIR
Department Of Law, Justice and Parliamentary Affairs
Civil Secretariat, Srinagar/Jammu

Notification

Jammu, the 15th of March, 2023

S.O 144 In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Ms Kusum Chib, JKAS, Assistant Commissioner (Rev.), Samba to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within the territorial jurisdiction of District Samba.

The Government further in exercise of the powers conferred by sub-section (2) of section 20 of the said code appoints the aforesaid Executive Magistrate as Additional District Magistrate within the territorial jurisdiction of District Samba.

By Order of the Government.

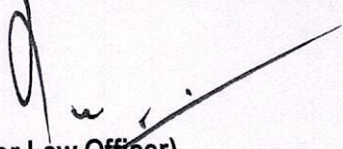
Sd/-
(Achal Sethi)
Secretary to Government,
Department of Law, Justice and Parliamentary Affairs

No.Law/Powr/30/2022-10

Dated: -15-03- 2023

Copy to the:-

- 1) Commissioner Secretary to Government, Revenue Department.
- 2) Joint Secretary(J&K), Ministry of Home Affairs, Government of India
- 3) Divisional Commissioner, Jammu
- 4) District Magistrate, Samba. This is with reference to his letter No. Reference:-DMS/JC/778-781 Dated: 11-03-2023
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) SO section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)
- 7) Incharge Website


(Senior Law Officer)

Department of Law, Justice and Parliamentary Affairs